

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

2. C.P.(IB)-591(MB)/2020

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **03.08.2021**

NAME OF THE PARTIES: Searock International Pvt. Ltd.

Vs.

Shri Venketeshwara Bio Refineries and Bio-Fuels Pvt. Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Mr. Rohit Patil i/b. Juris Link, counsel appearing for the petitioner, is present through virtual hearing. None appeared for the corporate debtor.

Counsel appearing for the petitioner filed memo withdrawing the above company petition in view of the settlement entered into between the parties and also on account of receiving the settlement amount. The above memo is taken on record and accordingly, the above company petition stands disposed of as withdrawn granting liberty to file fresh company petition in case the settlement is breached.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)